

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.442/99

Monday this the 26th day of November, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

MES No.224511 G.Ramachandran Pillai,
S/o N.Gopala Pillai, aged 53 years
working as Stenographer Gr.III
Office of the Garrison Engineer,
Electrical & Mechanical,
Military Engineering Service,
Naval Base PO, Cochin.4.

...Applicant

(By Advocate Mr. N.Unnikrishnan/by Mr.Jyotilal)

V.

1. The Union of India, represented by Secretary to the Government, Ministry of Defence, New Delhi.
2. The Engineer-in-Chief, Army headquarters, Military Engineering Service, Kashmir House, New Delhi.11.
3. The Chief Engineer, Headquarters, Southern Command, Pune.1.
4. MES No.104678, Smt.Suseela Rajagopalan, Stenographer Gr.II Garrison Engineer, Naval Works, Bombay.
5. MES No.186005, Smt.Susamma Jose, Chief Engineer, Military Engineering Service, Jaipur Zone, Jaipur.
6. MES No. 260212, Shri Oonnoon, Commander Works Engineer, Military Engineering Service, Naval Base PO, Cochin.4.

...Respondents

(By Advocate Mr.George Joseph, ACGSC)

The application having been heard on 26.11.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant a Stenographer Gr.III in the Office

Contd....

of the Garrison Engineer, Military Engineering Service, Cochin has filed this application for a declaration that he is entitled to exercise re-option to the cadre of Stenographer and to get promotion in that cadre as has been granted to his juniors with effect from 1.1.86 and for a direction to the respondents to permit the applicant to exercise reoption in the cadre of Stenographer and to grant him promotion in the cadre of Stenographer Gr.II and to give consequential monetary benefits.

2. When the application came up for final hearing today, learned counsel appearing for the applicant states that the reliefs sought for by the applicant have been granted by the respondents and that the application is not pressed. Hence the application is dismissed as not pressed. No costs.

Dated the 26th day of November, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)


A.V. HARIDASAN
VICE CHAIRMAN